

12.05 hrs.

Title: Regarding passing of the Banking Service Commission (Repeal) Bill, 2002, by Rajya Sabha with amendments at its sitting held on 9th May 2002 and returning the same to the Lok Sabha, with request for concurrence to the amendments made by it - Laid.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Banking Service Commission (Repeal) Bill, 2002, which was passed by the Lok Sabha at its sitting held on the 9th May, 2002, has been passed by the Rajya Sabha at its sitting held on the 19th February, 2003, with the following amendments.:-

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Fifty-third",
the word "Fifty-fourth" be **substituted.**

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2. That at page 1, line 3, **for** the figure "2002", the figure "2003" be **substituted.**

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

2. Sir, I lay on the Table the Banking Service Commission (Repeal) Bill, 2002, as returned by Rajya Sabha with amendments.
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